

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33087/2014

(Arising out of impugned final judgment and order dated 29/05/2014 in WP No. 3423/2004 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MAHESH CHANDRA MISHRA

Petitioner(s)

VERSUS

LUCKNOW PRODUCERS CO-OP MILK UNION LTD.

Respondent(s)

(With application for permission to submit additional document(s), exemption from filing O.T. and Interim Relief and Office Report)

WITH

S.L.P.(C)...CC No. 2197/2016

(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 20/02/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
 HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Manoj Swarup, Adv.
 Ms. Lalita Kohli, Adv.
 Ms. Harvinder Chowdhury, Adv.
 Mr. Abhishek Swarup, Adv.
 Ms. Manu Bharadwaj, Adv.
 For M/s Manoj Swarup & Co.

For Respondent(s) Dr. Sushil Balwada, AOR

UPON hearing the counsel the Court made the following
O R D E R

Liberty is granted to the petitioner to file additional documents indicating how the Arbitrator was appointed and the claim petition in relation thereto.

List thereafter.

(Meenakshi Kohli)
Court Master (SH)

(Jaswinder Kaur)
Court Master (NS)